[Translation]

Hasanpur-Sakri Railway Line

*48. SHRI RAM VILAS PAS-WAN: Will the Minister of RAIL-WAYS be pleased to state :

(a) whether there has been a long standing demand to construct a railway line from Hasanpur to Sakri in Bihar; and

(b) if so, the steps taken so far and proposed to be taken in future in this regard?

THE MINISTER OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): (a) Yes, Sir.

(b) Due to constraint of resources it would be difficult to take up this line at present.

[English]

Performance of Coal India Limited

*50. SHRI INDRAJIT GUPTA : Will the Minister of COAL be pleased to state :

(a) whether the performance of the Coal India Limited and its subsidiaries has been reviewed and suggestions made to improve their functioning;

(b) if so, the details thereof;

(c) whether an amount of Rs. 1858 crores due to the Coal India Limited remains unrealised from the various State Electricity Boards;

(d) if so, the amount due from each State Electricity Board and the steps taken so far to recover the same and the details of the period over which these arrears have accumulated; and (e) the details of steps being taken to increase the production, to stop illegal mining, pilferage, etc.?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA) : (a) and (b) Yes. Sir. At the beginning of each year annual targets for Coal India Limited and its subsidiaries are laid down covering all the aspects and their performance is reviewed monthly, quarterly and annually. Coal production and despatches are monitored every week at the level of Secretary (Co-ordination) in the Cabinet Secretariate as well. On the basis of these review meetings corrective steps are taken to ensure that CIL meets all the performance targets laid down for it by the Government

(c) and (d) Yes, Sir. As on 30-4-1991, provisionally Rs. 1856.50 crores were outstanding against various State Electricity Boards/Power utilities. A detailed statement is enclosed. These arrears are more than six months old and have remained outstanding for over a period of 4-5 years. The following steps have been taken to recover the dues :--

- 1. Department of Coal has already introduced from 1-4-1990 the system of linking current coal supplies to advance payment progressively for 25% of the linkages to 100% from 1-1-1991. The balance of payments were to be made within one month of submission of bills.
- 2. All power house units commissioned after 1-4-89 are to

be supplied coal only against advance payment or against Revolving Letters of Credit.

- 3. Accordingly, the subsidiary coal companies have been advised to make specific offer for movement of coal by rail to the Thermal Power Stations. taking into account the payments made by them. Thus SEBs/Power utilities who make payments in full would receive maximum coal and those who do not make payments, would be receiving comparatively a lesser quantity.
- 4. At the level of Secretary (Coal) the matter has been brought to the notice of Chief Secretary of the concerned States for urging upon the SEBs to clear the arrear positively at the earliest lest supply is stopped to the defaulting SEBs.
- 5. In view of the critical financial position of CIL, Government of India has decided to adjust Coal Sales Outstandings as on 31-5-90 against the Central Assistance payable to State Governments in four Annual instalments commencing from 1990-91. Accordingly, CIL has received Rs. 273.36 crores in June-October, 1990 by way of such Central Assistance. This represents 25% of the undisputed dues as on 31-5-90. Proposals have been sent to Department of Economic

Affairs to adjust the second instalment of undisputed dues as on 31-5-90.

These steps have produced results and total outstanding have come down to Rs. 1856.50 crores as on 30-4-91 against Rs. 1876.60 crores of 1-4-90 and further down to Rs. 1795.55 crores as per the provisional figures of 31-5-91.

(e) Steps taken to increase coal production, inter-alia include opening of new mines, modernisation of existing mines, application of new technologies to achieve maximum results and making available inputs and infrastructural facilities in time to optimise production of coal.

Steps taken to stop illegal mining of coal are as follows :----

- (i) Illegal mining has been made a cognizable offence under Coal Mines Nationalisation Act. State Governments have been requested to take action against the offenders in terms of the provision of this Act and Indian Penal Code. Other steps taken in this regard include.
- (ii) fencing and sealing old abandoned quarries;
- (iii) round the clock vigilance to check illegal mining etc.

In order to stop pilferage, strict security measures are in operation, including fencing and guarding of coal dumps.

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Power house-wise/Electricity Board-wise "Amount Due" and "deductions" made by the consumers as on 30-4-91

Power House/Electri ^{v, t} y Board	ouse/Electri Board	A1 1.		Total outstanding	tanding	Within 1 month	month	Within 3 months but more than one month	months than onth	Within 6 months but more than three months	thin 6 months it more than three months	Six r and	Six month: and above
				Amount	Dedn.	Amount	Dedn. made	Amount	Dedn.	Amount	Dedn.	Amount due	Dedn. made
B.S.E.B.				. 7832	1717	390		l				7442	1717
Ù.P.S.E.B.				56483	6735	1388		2804	I	4715	I	47576	6735
O.S.E.B.				. 284	4	280	ł	4	4	I	I	1	
P.S.E.B.	•			. 14788	11021	626		1204	-	668	I	12059	11021
T.N.E.B.			•	. 6124	3791	1476	7	695	18	934	934	3019	2837
H.S.E.B.			•	. 13208	7187	520	ł	ł	1	61		12669	7187
R.S.E.B.	•	•		. 2059	975	258	11	161	147	262	9	1378	811
M.S.E.B.	•			. 15304	9166	2114	272	139	111	818	732	12233	8801
H.P.E.B.	•			. 5547	1765	918	3	848	14	()329	111	4110	1638
G.E.B.		•		. 9767	6146	2004	182	2241	602	1621	475	3901	3887
W.B.S.E.B.				. 4627	15	770	I	ł	l	1	I	3857	15
∦ . A.P.E.B.				. 508	391	63	17	377	302	43	43	25	52
		TOTAL	ΛI,	136531	49663	10807	490	8473	1198	8982	3301	108269	44674

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Power House/Electricity Board		-Total Outstanding	tstanding	Within	Within 1 month	Within 3 mol but more to	Within 3 months but more than one month	Within 6 mon but more that three months	Within 6 months but more than three months	Six months and above	ove
		Amount	Dedn.	Amount	Dedn. madeo	Amount	Dedn. made	Amount	Dedn. made	Amount	Dedn. made
K.T.P.		335	I	()		334	I	108	ļ	6	
W.B.P.D.C.	•	2984	I	1117	ł	318	I	147	I	1402	.
B.P.L.		3932	817	222			I	ł	1	3710	816
D.V.C.	•	17198	2735	1397		737		1386		13678	2735
D.E.S.U.	•	3769	1392	215	1		I		ļ	3554	1392
B.T.P.S.	•	11219	10229	584	ł	38	1	ł	1	10597	10229
N.T.P.C.	•	6607	3697	2372	S.	588	221	628	559	3019	2912
C.E.S.C.	•	346	53	281	1	1	I	١	ł	65	63
A.E.C.	•	2740	2395	369	40	35	35	511	511	1825	1809
Others .	•	11()	18	()40	I	-	I	I	l	29	18
SUB TOTAL	•	49119	21336	6320	46	2050	256	2780	1070	37969	19964
GRAND TOTAL	•	185650	6660/	17127	536 1	10523	1454	11762	4371 14	146238	64638